

Sl.No.

4 11.11.2024

*Court
No. 35*

G.S.Das

WPA 26430 of 2024

Sandip Ghosh

-Vs-

Union of India & Ors.

Mr. Sumitava Chakraborty

Mr. Z. Rauf

Ms. Neelanjana Ghorui

Mr. Snehasish Dey

... for the Petitioner

Mr. Dhiraj Trivedi, Id. DSGI

Mr. Amajit De, Id. Special PP, CBI

... for the CBI

Mr. Arun Kumar Maiti (Mohanty)

Ms. Anamika Pandey

... for the UOI

The petitioner has raised grievance in respect of the order dated 7th October, 2024 as also the subsequent orders.

The main contention of the petitioner is that the petitioner was directed to be produced on 21st of October, 2024 but, he was never produced before the learned Special Court and/or the learned CJM and/or the learned Magistrate in charge.

The petitioner, as such, has contended in the present application under Article 226 of the Constitution of India that the detention of the petitioner is illegal.

Be that as it may, the petitioner, presently, is in custody pursuant to the order passed by the learned Special Court.

If the petitioner is aggrieved by any order of the learned Special Court, the learned jurisdictional revisional court having determination to assess regarding the legality and/or illegality of the said order would consider the same.

Accordingly, the petitioner is granted leave to canvass such issues before the appropriate forum.

With the aforesaid observations, WPA 26430 of 2024 is disposed of.

Parties to act on a server copy of this order duly collected from the official website of the Hon'ble High Court, Calcutta.

Urgent Photostat certified copy of this order, if applied for, be supplied to the parties, subject to compliance with all requisite formalities.

(Tirthankar Ghosh, J.)